

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42750/2024

[Arising out of impugned judgment and order dated 08-05-2024 in SBCWP No. 2627/2024 passed by the High Court of Judicature for Rajasthan at Jodhpur]

STATE OF RAJASTHAN & ORS.

Petitioner(s)

VERSUS

HARI SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.243583/2024-CONDONATION OF DELAY IN FILING and IA No.243585/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 42744/2024 (XV)

(IA No.246338/2024-CONDONATION OF DELAY IN FILING and IA No.246339/2024-EXEMPTION FROM FILING O.T.)

Date : 14-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shiv Mangal Sharma, A.A.G.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Heard Mr. Shiv Mangal Sharma, learned A.A.G. appearing for the petitioners.
3. The counsel submits that the Division Bench of the High Court has raised the superannuation age to 62 years (from 60 years) for Ayurvedic Doctors. The State's challenge to similar such orders are pending in this Court.

4. Issue notice.
5. Tag with SLP (Civil) No. 9563 of 2024.
6. In the meantime, coercive steps should not be taken on account of the impugned order of the Division Bench.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR